

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 193 of 2020**

**IN THE MATTER OF:**

**Ashwani Setia**

**...Appellant**

**Versus**

**Bhawani Industries Pvt. Ltd.**

**...Respondent**

**For Appellant: Mr. Radhika Rai, Advocate**

**For Respondent: Mr. Naveen Kumar and Mr. A. Anand, Advocates for R-1  
(Operational Creditor)**

**O R D E R**

**12.03.2020** Learned Counsel for Respondent No. 1 wants to file Reply. Reply may be filed within two weeks. Rejoinder, if any, may be filed within one week thereafter.

List the Appeal 'For Admission (After Notice)' on **13<sup>th</sup> April, 2020.**

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)